Crl Petn No. 05 of 2015

B E F O R E

THE HON'BLE MR JUSTICE S.R. SEN

11.05.2015

Counsel for the petitioner is not present.

Mr S Sen Gupta, learned counsel for the State is present.

Counsel for the private respondent is also not present.

List this matter after a week for hearing as last chance.

JUDGE

dr

Crl Petn No. 7 of 2015

B E F O R E

THE HON'BLE MR JUSTICE S.R. SEN

11.05.2015

None has appeared for the parties. List the matter after two weeks for hearing as last chance.

JUDGE

dr

Crl Petn No. 10 of 2015

B E F O R E

THE HON'BLE MR JUSTICE S.R. SEN

11.05.2015

Both the learned counsels for the petitioner as well as the private respondent are absent. Mr S Sen Gupta, learned State counsel is present.

List the matter after one week for hearing as last chance.

JUDGE

dr

MC(FA) No. 2 of 2014

In FA No.2 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

11.05.2015

In the light of the judgment and order passed today in FA No.2 of 2014, this Misc case also stands disposed of.

JUDGE

dr

WP(C) No. 66 of 2015

B E F O R E

THE HON'BLE MR JUSTICE S.R. SEN

11.05.2015

Mr. AH Hazarika, learned counsel for the State is present.

None appeared to move the petition.

From the orders dated 14.04.2015, 22.04.2015 and 30.04.2015, it is apparent that petitioner's counsel has remained absent. Hence the case stands disposed of on default of prosecution.

JUDGE

dr

WP(C) No. 177 of 2013

B E F O R E

THE HON'BLE MR JUSTICE S.R. SEN

11.05.2015

Mr A Khan, learned counsel for the Union of India is present. Mr R Jha, learned counsel for the petitioner is not present. Mr Khan, informed the Court that Mr R Jha, is still unwell. Considering the circumstances, the matter is adjourned. List the matter after two weeks for hearing.

JUDGE

dr

WP(C) No.222 of 2015

B E F O R E

THE HON'BLE MR JUSTICE S.R. SEN

11.05.2015

Dr. ODV Ladia, learned counsel for the petitioner is not present.

No service report has been received.

Mr S Sen Gupta, learned State counsel is present.

List the matter after two weeks for service and further order.

JUDGE

dr

WP(C) No. 364 of 2013

B E F O R E

THE HON'BLE MR JUSTICE S.R. SEN

11.05.2015

Petitioner's counsel is present and seeks further one week's time to argue the matter,

None has appeared for the Union of India.

List the matter after one week for hearing.

JUDGE

dr

WP(C) No. 369 of 2013

B E F O R E

THE HON'BLE MR JUSTICE S.R. SEN

11.05.2015

Mr S Dey, learned counsel for the petitioner is present.

Mr S Sen Gupta, learned State counsel seeks further one week's time to prepare the case on the ground that he is not prepared today.

List the matter after one week for hearing.

JUDGE

dr

WP(C) No. 374 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S.R. SEN

11.05.2015

Mr BC Das, learned counsel for the petitioner is not present.

Mr R Gurung, learned State counsel submits that he has already filed counter affidavit.

List the matter after two weeks for rejoinder affidavit if any.

JUDGE

dr

WP(C) No. 284 of 2013

B E F O R E

THE HON'BLE MR JUSTICE S.R. SEN

11.05.2015

Learned counsel for the petitioner Mr R Jha, is not present before the Court. I was informed that he is still unwell due to the accident met by him recently.

None appeared for the Union of India.

List this matter after two weeks for hearing.

JUDGE

dr